

HIGH COURT OF DELHI AT NEW DELHI

No. 102 /Rules/DHC
Dated: 03/11/2023

Copy of Notification No. 103/Rules/DHC dated 30.10.2023, as published in Delhi Gazette Extraordinary Part II, Section I, No. 27 (NCTD No. 274) dated 30.10.2023, regarding amendment in the Schedule appended to clause (xix) of Rule 1 of Part B of Chapter 3 of Volume V of High Court Rules & Orders, is hereby circulated for information.

(Signature)
(SYED ZISHAN ALI WARSI)
JOINT REGISTRAR (RULES)

Endst. No. 526-551 /Rules/DHC/2023

Dated: 03/11/2023

Copy forwarded for information to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
16. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex.
17. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts, New Delhi with the request to forward a copy of the Notification/Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
18. The Secretary, Delhi High Court Legal Services Committee.
19. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification on the website of Delhi District Court.
20. Registrar-cum-Secretary to Hon'ble the Chief Justice.
21. All Registrars/OSDs/Joint Registrars (Judicial).
22. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
23. Joint Director (IT) with the request to upload the Notification on the Intranet of this Court.
24. Librarian, Delhi High Court.
25. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
26. Guard File.

(Signature)
(MEENAKSHI PANT)
DEPUTY REGISTRAR (RULES)

*Dr Indu
1.11/2023
to copy with
disposal*

(Signature)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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No. 27]	DELHI, MONDAY, OCTOBER 30, 2023/KARTIKA 8, 1945	[N. C. T. D. No. 274

भाग II—I
PART II—I

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय: नई दिल्ली
अधिसूचना

दिल्ली, 30 अक्टूबर, 2023

फा. सं. 103 / नियम / डी. एच. सी.—दिल्ली उच्च न्यायालय अधिनियम, 1966 (1966 का अधिनियम 26) की धारा 7 सहपठित सिविल प्रक्रिया संहिता, 1908 की धारा 122 एवं 129 द्वारा प्रदत्त शक्तियों तथा इस निमित्त समर्थ बनाने वाली अन्य सभी शक्तियों का प्रयोग करते हुए, दिल्ली उच्च न्यायालय, एतद् द्वारा उच्च न्यायालय नियम एवं आदेश, भाग V के अध्याय 3 भाग ख के नियम 1 में निम्नलिखित संशोधन करता है :-

उच्च न्यायालय नियम एवं आदेश, भाग V के अध्याय 3 के भाग ख के नियम 1 के खंड (xix) के साथ संलग्न वर्तमान अनुसूची में वर्तमान क्रम सं 4 एवं 5 के मध्य एक नई क्रम सं 4-क को निम्न रूप में शामिल किया जाएगा :-

4 क	धन शोधन निवारण अधिनियम, 2002 के अंतर्गत अपीलीय न्यायाधिकरण	दो न्यायाधीशों की खंडपीठ
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नोट: यह संशोधन राजपत्र में इसके प्रकाशन की तिथि से लागू होगा।

न्यायालय के आदेशानुसार
कंवलजीत अरोड़ा, महानिबंधक

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

Delhi, the 30th October, 2023

F. No. 103/Rules/DHC.—In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and all other powers enabling it in this behalf, the High Court of Delhi, hereby makes the following amendment to Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V:-

In the existing Schedule appended with Clause (xix) of Rule 1 of Part B of Chapter 3 of the High Court Rules & Orders, Volume V, a new Serial No. 4A shall be inserted in between existing serial no. 4 & 5, in the following manner:-

4A.	<i>Appellate Tribunal under Prevention of Money Laundering Act, 2002</i>	<i>Bench of two Judges</i>
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NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By Order of this Court

KANWALJEET ARORA, Registrar General